

Hon. Members, on my own behalf and on behalf of this House, I wish both hon. Members a happy, long and healthy life and extend greetings to their family members.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

Reports and Accounts (2023-24) of NIUM, Bengaluru, Karnataka and ITRA, Jamnagar, Gujarat and related papers

आयुष मंत्रालय के राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- (i) (a) Annual Report and Accounts of the National Institute of Unani Medicine (NIUM), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2013/18/25]

- (ii) (a) Annual Report and Accounts of the Institute of Teaching and Research in Ayurveda (ITRA), Jamnagar, Gujarat, for the year 2023-24, together with the Auditor's Report on the Accounts.
 (b) Review by Government on the working of the above Institute.
 (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2015/18/25]

I. Notifications of the Ministry of Finance

II. Statement of Accounts of SEBI, Mumbai for the year 2023-24 and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri

Pankaj Chaudhary, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976:-

- (1) No. AB/Service (Amendment)/2024., dated the 13th August, 2024, publishing the Aryavart Bank (Officers & Employees) Service (Amendment) Regulations, 2024.
- (2) No. PBGB/HRM/SR/04/2024., dated the 28th August, 2024, publishing the Pudukkottai Grama Bank (Officers & Employees) Service (Amendment) Regulations, 2024.
- (3) No. HRM/HO/2024-25/251., dated the 10th October, 2024, publishing the Baroda Rajasthan Kshetriya Gramin Bank (Officers & Employees) Service (Amendment) Regulations, 2024.
- (4) No. CH/HRD/830/2024-25., dated the 21st October, 2024, publishing the Odisha Gramya Bank (Employees') Pension (Amendment) Regulations, 2024.
- (5) No. NRB/ Service (Amendment)/ Regulations 2024., dated the 4th November, 2024, publishing the Nagaland Rural Bank (Officers & Employees) Service (Amendment) Regulations, 2024.
- (6) No. 099/3/S/4199., dated the 6th November, 2024, publishing the Chaitanya Godavari Grameena Bank (Officers & Employees) Service (Amendment) Regulations, 2024.
- (7) No. 099/3/S/4240., dated the 6th November, 2024, publishing the Chaitanya Godavari Grameena Bank (Employees') Pension (Amendment) Regulations, 2024.
- (8) No. PBGB/HRM/PR/05/2024., dated the 6th November, 2024, publishing the Pudukkottai Grama Bank (Employees') Pension (Amendment) Regulations, 2024.
- (9) No. EDB/HO/HRD/984/2024-25., dated the 9th January, 2025, publishing the Ellaquai Dehati Bank (Officers & Employees) Service (Amendment) Regulations, 2024.

[Placed in Library. For (1) to (9), see No. L. T. 1884/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification No. DOR.FIN.34/03.10.136/2024-25., dated the 31st December, 2024, declaring that the provisions of sub-sections (1) and (2) of Section

29B of the National Housing Bank Act, 1987 shall not apply to housing finance institution which is a company, subject to the conditions, as mentioned therein, under sub-section (2) of Section 35B of the said Act.

[Placed in Library. See No. L. T. 1885/18/25]

II. A copy (in English and Hindi) of the Annual Statement of Accounts of the Securities and Exchange Board of India (SEBI), Mumbai, Maharashtra, for the year 2023-24, and the Audit Report thereon under sub-section (4) of Section 15 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No. L. T. 1886/18/25]

(MR. DEPUTY CHAIRMAN *in the Chair.*)

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS**

MR. DEPUTY CHAIRMAN: Report of Department-related Parliamentary Standing Committee on Education, Women, Childen, Youth and Sports. Dr. Sikander Kumar.

DR. SIKANDER KUMAR (Himachal Pradesh): Sir, I present a copy each of the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports:—

(i) 360th Report on Action Taken by the Government on the Recommendations/Observations contained in the 354th report on "Review of Rashtriya Yuva Sashaktikaran Karyakram (RYSK)" pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports; and

(ii) 361st Report on Action Taken by the Government on the Observations/Recommendations contained in the 341st report on "Review of Education Standards, Accreditation Process, Research, Examination Reforms and Academic Environment in Deemed/ Private Universities/other Higher Education Institutions" pertaining to the Department of Higher Education, Ministry of Education.
